

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105
IB-3131/ND/2019
New IA/1971/2024

IN THE MATTER OF:

M/s. Jindal Stainless Ltd.

.....Applicant

Vs.

M/s. Singhal Strips Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 25.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/RP : Mr. Abhishek Anand, Mr. Karan Kohli, Advs.

For the Respondent :

ORDER

New IA/1971/2024:-

This is an application filed by the Resolution Professional under Section 19(2) of the IBC, 2016 read with Regulation 3A of the IBBI (IRP for CP) Regulations, 2016, seeking direction against the Respondents i.e. Suspended Management and Statuary Auditor. Heard the submissions made by the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means including substitution service through publication and proof of service be filed. List this application on **10.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)